

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 197
ANSWERED ON TUESDAY, THE 1ST DECEMBER, 2015**

COMPLIANCE WITH CSR RULES

QUESTION

197. SHRI DEREK O' BRIEN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of companies in India that have complied with rules on Corporate Social Responsibility, as a percentage of total companies registered, year-wise since 2010;
- (b) the total amount of charitable donations made by corporation in India, year-wise since 2010;
- (c) whether the Government has information about the kinds of CSR activities undertaken by companies under this rule, and if so, details thereof; and
- (d) the details of the measures taken by the Government to ensure all companies registered in India comply with the CSR requirement?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and rules made thereunder have come into force with effect from 01.04.2014. The year 2014-15 was the first year of implementation of CSR policies by companies under the legislation. As per Section 135(4) read with Section 134(3) (o) of the Act, the Board of the company, eligible to comply with the CSR provisions of the Act, is mandated to make annual disclosure on CSR in the Board's report. The companies are still in the process of filing their Annual Reports with the Ministry. Details about number of companies that have complied with the CSR provisions of the Act, CSR activities undertaken and expenditure incurred there on, in the year 2014-15, are expected to be available after requisite filings are made by companies.
